CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A.No. 476/97

Wednesday this the 23rd day of April, 1997.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

- M.K.Gangadharan, Sr.Accountant, Office of the Deputy Director of Postal Accounts, Trivandrum.
- 2. R.Sasidharan (II)
 Sr.Accountant, Office of the
 Director of Postal Accounts,
 Trivandrum.

... Applicants

(By Advocate Mr.T.M.Chandran)

Vs.

- Union of India represented by Secretary to Government of India Ministry of Communications, New Delhi.
- Director General of Posts, New Delhi.
- 3. Chief Post master general, Kerala Circle, Trivandrum.
- 4. Deputy Director of Accounts (Postal) Trivandrum.
- 5. M.Chandrasekharan Nair, officiating as
 Accounts Officer, O/o the Deputy
 Director of Accounts (Postal)
 Trivandrum,
- 6. M.K.Gopalakrishnan Nair, Assistant Accounts Officer O/o the Depyty Director of Accounts (Postal), Trivandrum.
- 7. R. Appukuttan Pillai -do-
- 8. M.J.Joseph -do-
- 9. M.H. Ameer Sulthan -do-
- 10.K.G.Raghavan -do-
- 11. Mollykutty Jose -do-
- 12.P.Gopalakrishna Panicker -do-
- 13. S. Silvester -do-
- 14.V. Hariharan -do-
- 15.V.N.Padmini Amma -do-

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16. P.V.Chandrika -do-

17. P.K. Murukan -do-

18. Lilly Thomas -do-

19. V.T.Abraham -do-

-do-20. P. Ammini

21. S.Ratnakala, Junior Accounts Officer -do-

22. K.Raghavan, -do-

23. Joseph Rahul -do-

24. M. Thankamma -do-

25. Babu Mohanan

-do-

..... Respondents

(By Advocate Mr.MHJ David J rep.James Kurien for R.1-4)

The application having been heard on 23.4.1997, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

Applicants have prayed for the following reliefs:

- (1) to direct the respondent No.1 to 4 to produce the entire file showing the procedure followed for de-reserving the post of Junior Accounts Officer available to SC/ST employees working in the feeder category in the Kerala Circle from the year 1986 to 1996.
- (2) to direct the respondents 1 to 4 to promote the applicants No.1 herein to the post of Junior Accounts Officer in the point No.31 in the preceding cycle of the Roster and the second applicant to the post of Junior Accounts Officer in the point No. 36 in the preceding, cycle of the Roster.
- (3) or in the alternative to direct the respondents 1 to 4 to promote the applicant No.1 herein to the post of Junior Accounts Officer in the point No. 36 in the preceding! cycle of the Roster and the second applicant to the post of Junior Accounts Officer in the point No.1 in the present cycle of the Roster.
- (4) to declare that the applicants herein are entitled to get promotion to the post of

contd....

Junior Accounts Officer in the Roster Point No. 31 and 36 respectively in the preceding cycle or in the alternative point No. 36 in the preceding cycle and point No. 1 in the present cycle and grant all benefits.

- (5) to grant such other reliefs as this Tribunal may deem fit."
- 2. When the application came up for hearing learned counsel on either side state that as the applicants have made representations it will be sufficient if the respondents are directed to consider and dispose of these representations within a reasonable time frame.
- In the light of the above submission of the learned counsel on either side, we dispose of this application finally with a direction to respondent No.3 to consider and dispose of the representations made by the applicants in accordance with law and to give them a speaking order thereon within two months from the date of receipt of a copy of this order. No order as to costs.

Dated the 23rd April, 1997.

P.V. VENKATAKRISHNAN ADMINISTRATIVE MEMBER

A.V. HARIDASAN VICE CHAIRMAN

ks.